



* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

RESERVED ON: 04.12.2012
PRONOUNCED ON : 14.12.2012

+ **ITA NOS. 993/2011 AND 1029/2011**

COMMISSIONER OF INCOME TAXAppellant

Through : Mr. N.P. Sahni, Sr. Standing Counsel

Vs.

MARUTI SUZUKI INDIA LTD.Respondent

Through : Mr. Ajay Vohra with Ms. Kavita Jha,
Mr. Somnath Shukla and Mr. Vaibhav
Kulkarni, Advocates

CORAM:

MR. JUSTICE S. RAVINDRA BHAT

MR. JUSTICE R.V. EASWAR

MR. JUSTICE S.RAVINDRA BHAT

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For detailed judgment, refer to the decision dated 14.12.2012 in ITA
No. 903/2011

S. RAVINDRA BHAT
(JUDGE)

R.V. EASWAR
(JUDGE)

December 14, 2012